

(b) whether it has come to the notice of Government that subsidy has been drawn on bogus woollen articles without producing or selling these articles by certain Institutions;

(c) if so, the names of such institutions; and

(d) the details of action taken by Government?

The Minister of Industry (Shri Manubhai Shah): (a) to (d). The information is being collected and it will be placed on the Table of the House in due course.

Indians in Burma

3867. Shri Ramesh Prasad Singh: Will the Prime Minister be pleased to state:

(a) whether it is a fact that a number of Indian women who have become widows and who want to come back to India after disposing of all their properties in Burma are being prevented from doing so because of the recent restrictions imposed by Burmese Government on sending of money orders etc. from Burma to India by Indian citizens there; and

(b) if so, what steps the Government of India are taking to help these women?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): (a) and (b). We have no knowledge of any Indian widow in Burma being prevented from returning to India because of restrictions on repatriation of assets. Remittance by money order from Burma to dependents in India is limited to Kyats 20 (equivalent to Rs. 20) per individual per month and has therefore hardly any relevance in the matter. All requests for repatriation of assets from Burma are dealt with by the Exchange Controller in that country and disposed of according to merits. Our Embassy assists in cases relating to contract officers and other Indians who appeal to it for help.

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Rural Building Claims

3868. Shri R. C. Sharma: Will the Minister of Rehabilitation and Minority Affairs be pleased to state:

(a) the number of cases in which the Regional Settlement Commissioner, Indore, rejected the rural building claims by payment in cash for agricultural claims under Rule 54 of Displaced Persons Compensation Rules;

(b) the number of claimants who applied for building grant and site; and

(c) the number of such claimants whose claims for building grant and site have been rejected so far in the State of Madhya Pradesh?

The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna): (a) Separate statistics are not maintained. However, it is estimated that 300—400 rural building claims might have been rejected on account of payment in cash under Rule 54.

(b) 6.

(c) 2.

All India Radio

3869. Shri Tangamani: Will the Minister of Information and Broadcasting be pleased to state:

(a) whether new scales under Second Pay Commission have been fixed and arrears paid to the staff in the A.I.R., Delhi;

(b) if not, which section has not yet been benefited;

(c) whether it is a fact that it has not been done in the news service division of the A.I.R.; and

(d) if so, the time by which it will be done?

The Minister of Information and Broadcasting (Dr. Keskar): (a) Yes, Sir, except in the case of persons who have not yet exercised their option between old and revised scales and a few others.